

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 4028 of 2020

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Sameer @ Md. Sameer Ansari. . ....**Petitioner**  
Versus  
The State of Jharkhand. ....**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. R.C.P. Sah, Advocate  
For the State : Mr. Tarun Kumar , APP  
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02/27.07.2020 Heard the parties.

So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes.

The petitioner is an accused in connection with Chandil P.S. Case No. 27 of 2020.

It has been alleged that the informant his brother and Ruby Khatoon were assaulted by the accused persons. The injury report of the informant reveals that he had received simple injuries. The allegations are general and omnibus in nature and the petitioner is in custody since 30.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Seraikella in connection with Chandil P.S. Case No. 27 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*